

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.425/2000 in OA No.872/1999

New Delhi, this 30th day of January, 2001

Hon'ble Shri M.P. Singh, Member(A)

3A

S.B. Khanna
WZ-160, Shiv Nagar
Janakpuri, New Delhi-110 058

.. Applicant

(By Shri M.L. Chawla, Advocate)

versus

Chief Secretary,
Govt. of NCT of Delhi & Ors. .. Respondents

ORDER(in circulation)

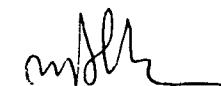
Review application is filed on behalf of the applicant for review of the order dated 31.10.2000 by which OA No.872/1999 was disposed of with directions to the respondents to make retiral benefits etc. to the applicant alongwith 10% interest thereon. Review is sought on the ground that the judgement contains factual error with regard to appreciation of the pleadings in OA as well as rejoinder.

2. I have carefully gone through the averments made in the RA. All the points raised by the review applicant have already been discussed in detail and taken care of in paras 5 to 8 of the judgement after which appropriate directions were given to the respondents. From the RA it is not clear whether the applicant has approached the respondents for complying with Tribunal's directions and if so the response thereof. Otherwise I do not find any factual error as alleged by the applicant that would warrant a review of the judgement. Therefore, the RA is liable to be dismissed on this ground alone.



(35)

3. That apart, it would be relevant to mention here that the scope of review is very limited. The Tribunal has no inherent power to review its judgement. It can do so only when the RA comes within the four corners of Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC which inter alia provides for review if there is discovery of new and important matter or evidence which, after exercise of due diligence was not within the knowledge of the applicant, or could not be produced by him at the time when the order was made, or (ii) on account of some mistake or error apparent on the face of the record or (iii) for any other sufficient reason. I find no such ingredients is available in the present RA. In view of this position, the RA is rejected. No costs.



(M.P. Singh)
Member(A)

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